

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.162 of 2020

Dr. Jata Shankar SinghPetitioner

-Versus-

The State of Jharkhand and others Opposite Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Prem Pujari Roy, Advocate.
For the State : Mr. Munna Lal Yadav, Advocate
For the University : Mr. Mithilesh Singh, Advocate
For the JPSC : Mr. Sanjay Piprawal, Advocate

03/11.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Mr. Prem Pujari Roy, learned counsel appearing for the petitioner submits that though order was passed by this Court on 19.12.2018 but till date nothing has been done on part of the opposite parties even after lapse of two years. Petitioner is at the verge of superannuation and if order passed by this Court is not complied, he would not be able to get fruits of the same.

Opposite parties are directed to comply order of this Court in its true letter and spirit and file show-cause to that extent.

As prayed put up this case under the same heading on 09.10.2020.

Petitioner is directed to serve copies of petition along with annexures upon counsel for the opposite parties.

Let the name of counsel for the opposite parties appear in the cause list.

(Dr. S.N. Pathak, J.)